

GOVERNMENT OF INDIA  
MINISTRY OF HOUSING AND URBAN AFFAIRS

LOK SABHA

UNSTARRED QUESTION No. 1065

TO BE ANSWERED ON JULY 24, 2018

“SEALING ACTIVITIES”

No. 1065

SHRI SANJAY HARIBHAU JADHAV:

SHRI ARKA KESHARI DEO:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the Municipal Corporation of Delhi (MCD) with the supervision of monitoring committee appointed by the Supreme Court have undertaken demolition drive of illegal farm houses, building structures and encroachment of footpaths in Delhi in the recent months;
- (b) if so, the number of sealings carried out by the three MCDs, so far;
- (c) whether the Government proposes to provide any relief to the citizens of Delhi from the sealing activities and if so, the details thereof; and
- (d) whether the Government is thinking of providing world class facilities to the residents of Delhi and if so, the details thereof?

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ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
(SHRI HARDEEP SINGH PURI)

(a) and (b): North Delhi Municipal Corporation (NrDMC), South Delhi Municipal Corporation (SDMC) and East Delhi Municipal Corporation (EDMC) have informed that they are taking demolition and sealing actions against the properties found in violation of the provisions of the Master Plan for Delhi-2021 (MPD-2021)/ Unified Building Bye Laws-2016, on the instructions of the Hon'ble Supreme Court appointed Monitoring Committee and so far 2,655, 1,995 and 1,043 number of properties respectively, have been sealed by them after the Judgment dated 15 December, 2017 of Hon'ble Supreme Court. Further, the Special Task Force (STF) constituted on 25.04.2018 in terms of the orders of Hon'ble Supreme Court, under the Chairmanship of Vice Chairman, Delhi Development Authority with the Municipal Commissioners of the three Municipal Corporations of Delhi as members, among others, has carried out removal of encroachments in Delhi as per the following details:

- i) Total area cleared under permanent structures: 1,99,382.4 sq m (appox.)
- ii) Total area cleared under temporary structures: 6,52,308.3 sq m (appox.)
- iii) Length of road/street/footpath cleared: 1,280.615 kms.
- iv) Number of vehicles confiscated: 5,964
- v) Number of items confiscated: 15,892

(c): The Ministry has notified Amendments to MPD-2021 on 21.06.2018, increasing the Floor Area Ratio (FAR) in eligible cases to provide relief for constructions carried out beyond permissible limits, while at the same time taking care of issues such as parking space, greenery, accessibility to fire services, infrastructure requirements and convenience of inhabitants. Further, the conversion charges and the additional FAR charges have also been reduced. The penalty for violation of mixed use regulations has also been reduced from 10 times to 1.5 times the applicable charges for mixed use.

(d): It has been the continuous endeavor of the Government to provide state of the art facilities to the residents of Delhi. At present, 288 kms. of Delhi Metro is running in Delhi and National Capital Region, including the world class Delhi Airport Metro Express. Further, New Delhi Municipal Council, which is one of the identified Smart Cities, has initiated/is undertaking several projects to create world class facilities including Smart Electricity and Water Grid, Smart Parking, Solar rooftop panels, Electronic vehicle charging infrastructure, Integrated Municipal Solid Waste Management system, Zero waste colonies, Smart public toilet units, Smart education and healthcare etc.

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